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THE HARYANA OFFICIAL LANGUAGE ACT, 1969

(Haryana Act No. 17 of 1969)

TABLE OF CONTENTS

Sections.

1. Short title and extent.

2. Definitions.

3. Official Language for official purposes of State.

4. Language to be used in Bills, etc.

4A. Authoritative Hindi text of State Laws.

4B. Authorised Hindi Translation of Bills.

5. Continuance of use of English language in State Legislature.

6. Language to be used in representations for redress of grievances.

7. Notifications to be laid before Legislature.

8. Repeal.

[1]THE HARYANA OFFICIAL LANGUAGE ACT, 1969

(HARYANA ACT NO. 17 OF 1969)

[Received the assent of the Governor of Haryana on the 23rd February, 1969, and was first published in Haryana Government Gazette (Extraordinary), of the 5th March, 1969].

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by Legislation
1969	17	The Haryana Official Langauge Act, 1969.	Amended by Haryana Act 6 of 1972[2] Amended by Haryana Act 3 of 1973[3].

AN

ACT

to provide for the adoption of Hindi as the language to be used for the official purposes of the State of Haryana.

BE it enacted by the Legislature of the State of Haryana in the Twentieth Year of the Republic of India as follows:—

Short title and extent.

1. *(1)* This Act may be called the Haryana Official Language Act, 1969.

(2) It extends to the whole of the State of Haryana.

Definitions.

2. In this Act, unless the context otherwise requires,—

(a) 'appointed day' means the 26th day of January, 1969 ;

(b) 'Hindi' means Hindi in Devnagri script ;

(c) 'State Government' means the Government of the State the Haryana.

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1. For Statement of Objects and Reasons, *see* Haryana Government Gazette (Extraordinary), 1969, Page 106.
2. For Statement of Objects and Reasons, *see* Haryana Government Gazette (Extraordinary), 1972, Page 46.
3. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 4-3-1973, Page 240.

Official Language for official purposes of State.

3. Subject to the provisions of this Act, Hindi shall, as from the appointed day, be the language to be used for all official purposes of the State of Haryana except such purposes as the State Government may by notification specify and the language in use for such excepted purposes immediately before the appointed day may be used as official language for such purposes.

Language to be used in Bills, etc.

4. Notwithstanding anything contained in section 3, Hindi shall, on and from such date as the State Government may by notification appoint in this behalf, be the language to be used—

(a) in all Bills to be introduced or amendments thereto to be moved in the House of the Legislature of the State ;

(b) in all Acts passed by the Legislature of the State ;

(c) in all Ordinances promulgated under Article 213 of the Constitution ; and

(d) in all orders, rules, regulations and bye-laws issued under the Constitution or under any law for the time being in force in the State :

Provided that different dates may be appointed in respect of any of the matters referred to in clauses *(a)*, *(b)*, *(c)* or *(d)*.

Authoritative Hindi texts of State laws.

[1][**4-A**. A translation in Hindi published under the authority of the Governor of the State of Haryana in the Official Gazette,—

(a) of any Haryana Act passed in the English Language, or

(b) of any Punjab Act as in force in the State of Haryana, or

(c) of any Ordinance promulgated in the English language by the Governor of Haryana under Article 213 of the Contitution, or

(d) of any order, rule, regulation or bye-law issued in the English language by the Governor of Haryana or by the Governor of Punjab and in force in the State of Haryana, shall be deemed to be the authoritative text thereof in Hindi.]

Authorised Hindi Translation of Bills.

[2][**4-B.** The authoritative text in the English language of all Bills to be introduced or amendments thereto to be moved in the House of the Legislature of the State shall be accompanied by a translation of the same in Hindi authorised by the State Government.]

1. Section 4-A added by Haryana Act 6 of 1972.

2. Inserted by Haryana Act 3 of 1975.

Continuance of use of English language in State Legislature.

5. Unless and until the State Government otherwise directs by notification, the English language may, as from the appointed day, continue to be used, in addition to Hindi, for the transaction of business in the Legislature of the State.

Language to be used in representations for redress of grievances.

6. Nothing in this Act shall debar any person to submit a representation for the redress of any grievance to any officer or authority of the State in any of the languages used in the State.

Notification to be laid before Legislature.

7. Every notification made under section 3, section 4 or section 5 shall be laid, as soon as may be after it is made, before the House of the State Legislature while it is in session, and shall be subject to such modifications as the House may make therein during the session in which it is so laid or the session immediately following.

Repeal.

8. *(1)* The Punjab Official Languages Act, 1960, in its application to the State of Haryana and the Haryana Official Language Ordinance, 1968 (Haryana Ordinance No. 5 of 1968), are hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Haryana Official Language Ordinance, 1968, shall be deemed to have been done or taken under this Act as if this Act had commenced on the 31st October, 1968.

LEGISLATIVE DEPARTMENT

Notification

The 15th December, 2004

No. Leg. 32/2004.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on 14th December, 2004, and is hereby published for general information :—

Haryana Act No. 30 of 2004

THE HARYANA OFFICIAL LANGUAGE (AMENDMENT) ACT, 2004

AN

ACT

further to amend the Haryana Official Language Act, 1969.

Be it enacted by the Legislature of the State of Haryana in the Fifty-fifth Year of the Republic of India as follows :—

Short title.

1. This Act may be called the Haryana Official Language (Amendment) Act, 2004.

Substitution of long title of Haryana Act 17 of 1969.

2. For the existing long title of the Haryana Official Language Act, 1969 (hereinafter called the principal Act), the following long title shall be substituted, namely :—

" to provide for the adoption of Hindi as the first language and Punjabi as the second language to be used for the official purposes of the State of Haryana.".

Amendment of section 2 of Haryana Act 17 of 1969.

3. After clause (b) of section 2 of the principal Act, the following clause shall be inserted, namely :—

"(bb) 'Punjabi' means Punjabi in Gurmukhi script;".

Substitution of section 3 of Haryana Act 17 of 1969.

4. For section 3 of the principal Act, the following section shall be substituted, namely:—

"**3. Official language for official purposes of State.**—(1) Subject to the provisions of this Act, Hindi shall, as from the appointed day, be the first language to be used for all official purposes of the State of Haryana except such purposes as the State Government may, by notification, specify and the language in use for such excepted purposes immediately before the appointed day may be used as official language for such purposes.

(2) The State Government may, by notification, specify that Punjabi shall be the second language to be used for all such official purposes which the State Government may deem fit.".

R. S. MADAN,
Secretary to Government Haryana,
Legislative Department.